

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(1)

O.A.NO. 636/92

Date of Decision : 01.07.1992.

LT.COL. (MRS.) TARSEM LATA MEHTA APPLICANT

VERSUS

UNION OF INDIA & ORS. RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

COUNSEL FOR THE APPLICANT : MS. SURUCHII AGGARWAL

COUNSEL FOR THE RESPONDENTS : MRS. RAJ KUMARI CHOPRA

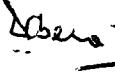
JUDGEMENT (ORAL)

None for the applicant, when the case came up for hearing, today.

The learned counsel for the respondents placed on record, a copy of the judgement passed by Hon'ble Supreme Court on 14.1.1992, according to which the retirement age of NCC officers has been held to be fifty-five years. The learned counsel for the respondents stated that, presumably, because of the same reason, nobody is appearing on behalf of the applicant.

In view of the above position, the present application is not maintainable and hence dismissed.


(I.K. RASGOTRA)
MEMBER (A)


(T.S. OBEROI)
MEMBER (J)